

units of 110 MW at Barauni are under installation. In addition, two new power stations, one at Muzaffarpur with 2x110 MW each and one at Tenughat with 2x210 MW each have also been sanctioned. The second unit of 65 MW at Subarnarekha hydel power project is also expected to be commissioned shortly. A 710 MW hydro-electric power station at Koelkaro has been sanctioned. With the commissioning of these units and with the improvement in performance of thermal power stations at Patratu and Barauni, the power position in Bihar is expected to improve considerably.

Decision of Supreme Court in case of Tukram Vs. State of Maharashtra

946 SHRI R. K. MHALGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the Government of India's attention has been drawn to the decision of Supreme Court in the case of Tukaram Vs. State of Maharashtra [(1979) 2 S.C.C. 143] which raises fundamental questions about the degree of legal protection that rape victims have in this country and the human rights of women under the law and Constitution;

(b) whether Government propose any amendment to the Indian Penal Code; and

(c) if so, when and the nature thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Yes Sir, the Government's attention is drawn to the judgement of the Supreme Court in question which dealt only with the issue whether the evidence was sufficient to establish the commission of rape within the meaning of the Indian Penal Code by the accused—appellant.

(b) and (c). There is no proposal at present under the consideration of

Government for the amendment of the Indian Penal Code in so far as the offence of rape is concerned.

Reduction of Maharashtra Quota of Hard Coke

947. SHRI R. K. MHALGI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether it is a fact that Maharashtra's quota of hard coke has been drastically reduced over the past few months;

(b) whether it is a fact that even the reduced quota is also not being supplied;

(c) if so, whether Government are aware that this has caused serious handicap for the industries in general and for the foundry industry in particular in Maharashtra;

(d) the quantity desired by the State Government; its supply agreed upon by the Central Government and supply actually made by the Central Government per month during the last six months; and

(e) what steps are being taken to improve the situation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. R. A. GHANI KHAN CHAUDHURY).

(a) No, Sir. The quota of hard coke for various States including Maharashtra State was fixed early in 1979. Since then no reduction in the quota has taken place.

(b) No, Sir. Against the quota of 3,600 tonnes per month the actual dispatches during the last six months have been 4550 tonnes.

(c) Reports have been received of shortage of hard coke in Maharashtra.

(d) The State Government had drawn attention towards the shortage of hard coke in Maharashtra. However, no specific figure of demand has been indicated recently. The des-